

(2024) 04 GUJ CK 0095

In the Gujarat High Court

Case No : R/Criminal Misc.Application (For Regular Bail - After Chargesheet) No. 8109 Of 2024

Dashrath @ Dashiyo Mahendrasinh Rathod

APPELLANT

Vs

State Of Gujarat

RESPONDENT

Date of Decision : 26-04-2024

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439

Gujarat Prohibition Act, 1949 — Section 65(a), 65(e), 81, 83, 98(2), 116B

Citation : (2024) 04 GUJ CK 0095

Hon'ble Judges : Divyesh A. Joshi, J

Bench : Single Bench

Advocate : Sanjay Prajapati, LB Dabhi

Final Decision : Allowed

Judgement

Divyesh A. Joshi, J

1. Rule. Learned APP waives service of notice of rule on behalf of respondent – State.
2. The present application is filed under Section 439 of the Code of Criminal Procedure, 1973, for regular bail in connection with Prohibition C. R. No.11204027230607 of 2023 registered with Kathlal Police Station, Kheda for the offence punishable under Sections 65(a), 65(e), 81, 83, 98(2), 116-B of the Prohibition Act.
3. Learned advocate appearing on behalf of the applicant submits that considering the nature of the offence, the applicant may be enlarged on regular bail by imposing suitable conditions. He further submits that present application is preferred after submission of charge-sheet. Applicant – accused is arrested on 06.12.2023 and since then he is in judicial custody.
4. Learned APP appearing on behalf of the respondent-State has opposed grant of regular bail looking to the nature and gravity of the offence.

5. Learned advocates appearing on behalf of the respective parties do not press for further reasoned order.

6. I have heard the learned advocates appearing on behalf of the respective parties and perused the papers of the investigation and considered the following aspects;

(1) The role played by the applicant.

(2) The penal provisions mentioned in the Statute.

(3) Investigation is over and charge-sheet is filed.

(4) All the offences are exclusively triable by the Court of magistrate.

(5) Applicant is in jail since 06.12.2023.

(6) Co-accused has been enlarged on bail by this Court.

7. This Court has also taken into consideration the law laid down by the Hon'ble Apex Court in the case of Sanjay Chandra v. Central Bureau of Investigation, reported in [2012]1 SCC 40 as well as in case of Satender Kumar Antil v. Central Bureau of Investigation & Anr. reported in (2022)10 SCC 51.

8. In the facts and circumstances of the case and considering the nature of the allegations made against the applicant in the FIR, without discussing the evidence in detail, prima facie, this Court is of the opinion that this is a fit case to exercise the discretion and enlarge the applicant on regular bail.

9. Hence, the present application is allowed and the applicant is ordered to be released on regular bail in connection with Prohibition C. R. No.11204027230607 of 2023 registered with Kathlal Police Station, Kheda, on executing a personal bond of Rs.15,000/- (Rupees Fifteen Thousand only) with one surety of the like amount to the satisfaction of the trial Court and subject to the conditions that he shall;

[a] not take undue advantage of liberty or misuse liberty;

[b] not act in a manner injurious to the interest of the prosecution;

[c] surrender passport, if any, to the lower court within a week;

[d] not leave the State of Gujarat without prior permission of the Sessions Judge concerned;

[e] mark presence before the concerned Police Station on alternate Monday of every English calendar month for a period of six months between 11:00 a.m. and 2:00 p.m.;

[f] furnish the present address of residence to the Investigating Officer and also to the Court at the time of execution of the bond and shall not change the residence without prior permission of this Court;

10. The authorities will release the applicant only if he is not required in connection with any other offence for the time being. If breach of any of the above conditions is committed, the Sessions Judge concerned will be free to issue warrant or take appropriate action in the matter. Bail bond to be executed before the lower Court having jurisdiction to try the case. It will be open for the concerned Court to delete, modify and/or relax any of the above conditions, in accordance with law.

11. At the trial, the trial Court shall not be influenced by the observations of preliminary nature qua the evidence at this stage made by this Court while enlarging the applicant on bail.

12. The present application stands allowed accordingly. Rule is made absolute. Direct service is permitted.